

**HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)**

MONDAY, THE TWENTY EIGHTH DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J.SREENIVAS RAO**

WRIT PETITION NO: 21552 OF 2023

Between:

Durgam Anish, S/o. Durgam Nataraju, Aged. 17 years, Occ. Student, (minor),
Rep. by its natural guardian and father Durgam Nataraju, S/o. Durgam
Brahmam, Age. 53 years, Occ. Private Employee, R/o. H.No. 4-450/1, New
Balaji Nagar, Meerpet, Ranga Reddy District.

...PETITIONER

AND

1. The State of Telangana, Rep., by its Principal Secretary, Health, Medical and Family Welfare Department, Secretariat, BRKR Bhavan, Hyderabad, TS.
2. Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar, Nizampura, Warangal, Warangal District - 506 007.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate Writ, Order or Direction, more particularly one in the nature of Writ of Mandamus declaring the G.O.Ms.No.130 of Health, Medical and Family Welfare (C1) Department dated 27/09/2022 issued by the 1st respondent amending the Telangana State Un-Aided Minority Professional Institutions (Regulations of Admission into Under Graduate Medical and Dental Professional Courses) 2017 which providing 85% local reservations in Category-B seats in undergraduate medical and dental courses (MBBS and BDS) as illegal, arbitrary and violative of Article 14, 15, 19 and 371 D of Constitution of India and consequently quash the G.O.Ms.No.130 of Health, Medical and Family Welfare (C1) Department dated 27-09-2022 issued by the 1st respondent amending the Telangana State Un-Aided Minority Professional Institutions

(Regulations of Admission into Under Graduate Medical and Dental Professional Courses) Rules, 2007 with a further direction to the respondents to consider the case of the petitioner for admission into under graduate MBBS/BDS course in the ensuing 2023 counseling in category-B seats without reference to the G.O.Ms.No. 130, dated 27.07.2020 in the interest of justice.

IA NO: 1 OF 2023

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the operation of the G.O.Ms.No.130 of Health, Medical and Family Welfare (C1) Department dated 27/09/2022 issued by the 1st respondent amending the Telangana State Un-Aided Minority Professional Institutions (Regulations of Admission into Under Graduate Medical and Dental Professional Courses) Rules, 2007 with a further direction to the respondents to consider the case of the petitioner for admission into under graduate MBBS/BDS course in the ensuing 2023 counseling in category-B seats without reference to the G.O.Ms.No. 130, dated 27.07.2020.

**Counsel for the Petitioner: SRI K.UDAY KUMAR, REPRESENTS
SRI S.SURENDER REDDY, ADVOCATE**

**Counsel for the Respondent No.1: SRI T.RAMESH,
AGP FOR MEDICAL HEALTH FW**

Counsel for the Respondent No.2: SRI A.PRABHAKAR RAO, SC FOR KNRUHS

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

Writ Petition No.21552 of 2023

ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. K. Uday Kumar, learned counsel represents
Mr. S.Surender Reddy, learned counsel for the petitioner.

Mr. T.Ramesh, learned Assistant Government
Pleader for Health, Medical and Family Welfare
Department appears for respondent No.1.

Mr. A.Prabhakar Rao, learned Standing Counsel for
Kaloji Narayana Rao University of Health Sciences
appears for respondent No.2 (for short 'the University').

2. Learned counsel for the petitioner submits that the
issue involved in the Writ Petition has been rendered
academic on account of efflux of time.

3. In view of aforesaid submission, the Writ Petition is
dismissed as infructuous.

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Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

SD/- A. SRINIVASA REDDY
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to SRI S.SURENDER REDDY, Advocate [OPUC]
2. One CC to SRI A.PRABHAKAR RAO, SC FOR KNRUHS [OPUC]
3. Two CCs to GP FOR MEDICAL HEALTH FW, High Court for the State of Telangana at Hyderabad [OUT]
4. Two CD Copies

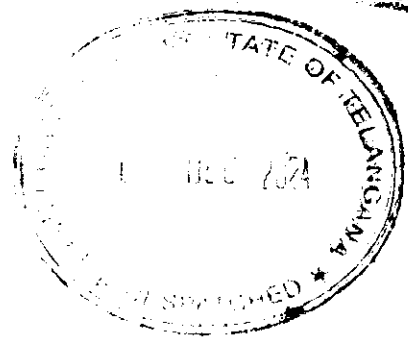
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HIGH COURT

DATED: 28/10/2024



ORDER

WP.No.21552 of 2023

DISMISSING THE WRIT PETITION

AS INFRACTUOUS,

WITHOUT COSTS

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